.	LINDIA TOTAL				560.0
9.	Pondicherry		•		0.8
8.	Mizoram	•	•	•	••
7.	Lakshadweep		•	•	0.1
6.	Goa, Daman	æ	Diu	•	3.1
5	Delhi .		,		30.8
4	Dedra & Nag	A.	Have	li≠.	**

*Matriculates and above.

- Norts.— 1. All the job-seekets on the Live Register of Employment Exchanges are not necessarily unemployed.
 - **2. No Employment Exchange is functioning in these State/ Union Territories.
 - 3. I xcludes figures in respect of University Employment Information and Guidance Bureaux except for two in Delhi.
 - 4. Information in respect of educated pob-seekers (men and women) on the Live Register is heing collected at half-yearly intervals ending June and December each year. Data for December 1974 are not yet available.

Climate allowance for Dandakaranya Employees in Bastar District

4114. SHRI J.AGDISH BHATTA-CHARYYA: Will the Minister of SUPPLY AND REHABILITATION be pleased to state whether sanctioning of bad climate allowance for the employees of Dandakaranya Project in entire Bastar District (Madhya Pradesh) is under consideration of Government?

THE DEPUTY MINISTER IN THE AND MINISTRY OF SUPPLY AND REHABILITATION (SHRI G. VENKATSWAMY):
\[\text{Tepresentation was received in this behalf and has been referred to the Dandakaranya Development Authority for 14th examination.} \]

Categorisation of work-charged staff of Dandakaranya Project

4115. SHRI SAMAR MUKHERJEE: Will the Minister of SUPPLY AND REHABILITATION be pleased to state:

- (a) whether the entire work-charged staff of Dandakaranya Project was categorised by Dandakaranya Development Authority as 'Non-Industrial';
- (b) if not, the reasons as to why they have not been categorised during the last 14 years; and
- (c) when this is going to be done and what steps Government have taken to extend benefits flowing from categorisation to such employees as have already retired or/and died.

THE DEPUTY MINISTER IN THE MINISTRY OF SUPPLY AND REHABI-I ITATION (SHRI G. VENK ATSWAMY): (a) to (c) While the question of categorisation of the work-charged staff of the Dandakaranya Project into 'Industrial' and 'Non-Industrial' was under consideration of the Government, the question whether the activities of the Project attracted character of industry as defined in section 2(1) of the Industrial Disputes Act became the subject matter of a writ petition in the High Court of Orissa. In their judgement, the Court directed that the Union Government should have the matter appropriately examined by a competent forum. The matter is now being processed further.

Pay scale of ploughmen in Dandakaranya Project

4116. SHRIMATI BIBHA GHOSH GO-SWAMI: Will the Minister of SUPPLY THE AND REHABILITATION be pleased to 4ABI. state;

(a) whether five Ploughmen were appointed on regular basis by formal appointment order No. 8(6)/62-ME (4)/757 dated the 14th June, 1962 of Farm Superintendent, Dandakaranya; and